CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 87/TT/2019
(On Remand)

Subject	:	Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-1: One No. 500 MVA 400/220 kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: Two Nos. 220 kV Line bays (Bay No 210 & 212) at NP Kunta Substation and Asset-3: Two Nos 220 kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III).
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Karnataka Power Transmission Corporation Limited and 18 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Zafrul Hassan, PGCIL Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that pursuant to the order passed by the Appellate Tribunal for Electricity (APTEL) in Appeal No. 605 of 2023, the matter has been remanded to the Commission for fresh consideration. Further, notice was issued to Respondent No.17, Andhra Pradesh Solar Power Corporation Private Limited (APSPCL). However, none appeared on behalf of APSPCL in the matter.

3. After hearing, the representatives of the Petitioner, the Commission directed all the Respondents, including APSPCL, to file their respective replies/submissions, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

4. The matter will be listed for further hearing on **17.12.2026.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)